

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.908/92

Date of Order: 20.10.1992

BETWEEN:

Sri Shaik Jilani Basha

.. Applicant.

A N D

1. The Director General,
All India Radio,
Akashavani Bhavan,
Parliament Street,
New Delhi.
2. The Station Engineer,
A.I.R., Kurnool.
3. The Asst. Station Director,
A.I.R., Kurnool.

.. Respondents.

Counsel for the Applicant

.. Mr. D. Panduranga Reddy

Counsel for the Respondents

.. Mr. N. R. Devraj. S. C. S.

CORAM:

HON'BLE SHRI A. B. GORTHI, MEMBER (ADMN.)

HON'BLE SHRI T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member(Admn.) .

The prayer of the applicant in this application is for quashing the order of the respondents terminating his services as a clerk Grade-II w.e.f. 30.9.1992.

2. The applicant was sponsored by the Employment Exchange for recruitment to the post of Clerk Grade-II under the respondent. He was found successful at the selection and was accordingly appointed as Clerk Grade-II w.e.f. 1.4.1992 on adhoc basis with initial pay of Rs.1745/- per month in the scale of Rs.950-20-1150-EB-25-1500, inclusive of all allowances. After his appointment he continued to work satisfactorily, but his services were all of a sudden terminated by the impugned order dated 30.9.92. A perusal of material on record clearly indicates the appointment of the applicant purely on adhoc basis and it liable to be terminated once a regular candidate nominated by the Staff Selection Committee was made available or within one year which ever was earlier. This aspect was categorically stated in the appointment order also.

3. Learned counsel for the respondents Sri N.R.Devraj having obtained instructions from the department stated before us that in the respondents' office at Kurnool there were 4 posts of Clerk Grade-II, two of them permanent and the remaining two are temporary. As a matter of policy the respondents took a decision to do away with the temporary posts of Clerks Grade-II in all the All India Radio Offices. Accordingly in A.I.R. Kurnool also the two temporary posts of Clerk Grade-II had to be abolished. A person junior to the applicant who was holding one of the two temporary posts of Clerk Grade-II was discharged in July 1992. The applicant's services also similarly stand terminated w.e.f. 30.9.1992 .

4. The termination of the appointment of the applicant, as can be seen from the record and from the statement made by the Learned Senior Standing Counsel Mr.N.R.Devraj is purely for administrative reason. Since the post itself stands abolished, the respondents are justified in terminating the adhoc services of the applicant. The respondents cannot be said to have acted either arbitrarily or illegally. In these circumstances we find no merit in this application which is rejected at the admission stage itself after hearing learned counsel for both the ^{parties} ~~counsel~~.

There shall be no order as to costs.

Ans
(A.B.GORTHI)
Member(Admn.)

T. Chandrasekhara Reddy
(T.CHANDRASEKHARA REDDY)
Member(Judl.)

Dated: 20th October, 1992

(Dictated in Open Court)

Sy/1182
Deputy Registrar(J)

To

1. The Director General,
All India Radio,
Akashvani Bhavan,
Parliament Street, New Delhi.
2. The Station Engineer, A.I.R.Kurnool.
sd
3. The Assistant Station Director, A.I.R.Kurnool
4. One copy to Mr. D. Panduranga Reddy, Advocate, CAT.Hyd.
5. One copy to Mr. N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One spare copy.

pwm.

*Relevant
12/11/*